

**THE HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION**

Imphal, the 22<sup>nd</sup> Sept., 2018

No.HCM/E-37/2016/Estt As directed it is hereby notified that vide order dated 18-09-2018 passed in P.I.L. 10 of 2013 ( Annx.1), the Hon'ble High Court, has ordered that strict compliance shall be ensured of the minutes of the meeting held on 17-09-2018 at the High Court (Annx.2) on the subject of providing SWAN connectivity to different Court Complexes. The schedule of the dates for setting up of IPs for the court complexes as per minutes of meeting dt. 17-09-2018 is as under:

Sl. No.	Court Complex Name	Possible Connectivity	Date on which setting of IPs is to be done
1	Cheirap	SWAN	18-09-2018
2	Lamphel	SWAN	19-09-2018
3	MACT	SWAN	20-09-2018
4	Thoubal	SWAN	21-09-2018
5	Family Court Thoubal (separate Court Complex)	No Connectivity	DIT will connect within 15 days
6	Chandel	SWAN	22-09-2018
7	Moreh	SWAN	25-09-2018
8	Bishnupur	SWAN	28-09-2018
9	Churachandpur	SWAN	29-09-2018
10	Kangpokpi	No Connectivity	Will be done after State Govt. provides SWAN connectivity
11	Senapati CJM (separate Court Complex)	No Connectivity	DIT will connect within 15 days
12	Senapati DJ	SWAN	01-10-2018
13	Ukhrul CJM(separate Court Complex)	SWAN	03-10-2018
14	Ukhrul DJ	No Connectivity	DIT will connect within 20 days
15	Jiribam	No connectivity	Will be done after State Govt. provides SWAN connectivity

All the Presiding Officers of Court and Tribunal and the Nodal officers of Court Complexes are requested to extend full cooperation to the DIT in this regard. They are requested to report to the undersigned the due compliance by the concerned authority as per the schedule and update the status from time to time.

Sd/-  
(YUMKHAM ROTHER)  
Central Project Coordinator  
High Court of Manipur

Endt. No. HCM/ E-37/2017/Estt. /201207-22  
Copy to:-

Imphal, the 22<sup>nd</sup> Sept., 2018.

1. All the District and Subordinate Courts/Tribunals
2. All the Nodal Officers of Court Complexes.
3. The Registrar, High Court of Manipur.
4. The Registrar (Admn./PM&P), High Court of Manipur.
5. The Joint Registrar (Admn./PM&P), High Court of Manipur
6. The Deputy Registrar (Judl.)/(Accounts/Planning)/(Admn.),High Court of Manipur.
7. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
8. The Private Secretary to Hon'ble Mr. Justice N. Kotiswar Singh.
9. The Private Secretary to Hon'ble Mr. Justice Kh. Nobin Singh.

(Contd. page No. 2)

10. The Private Secretary to Registrar General, High Court of Manipur.
11. The System Analyst, Computer Section, High Court of Manipur. He is directed to upload this notification in the official website of the High Court of Manipur.
12. The Supdt. (Estt.), High Court of Manipur.
13. P.A. to The Director, Department of Information Technology, Manipur.
14. Shri.Thounaojam Sunil Singh, System Officer.
15. Shri.B. Sanatomba Sharma, System Officer.
16. Concerned File.



Central Project Coordinator  
High Court of Manipur

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**PIL No.10 of 2013**

**XXXXXXXX**

...Petitioners.

-Versus-

The State of Manipur & 4 Ors

...Respondents

BEFORE  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR.JUSTICE N.KOTISWAR SINGH**

**R.S. C.J.,**  
**18.09.2018**

Basing on the report of the District & Sessions Judge, Manipur East dated 29.04.2013, in terms of order of this Court dated 22.04.2013, passed in Bail Application No.2 of 2013, this PIL had been filed for enhancement of media connectivity, between Courts and Jail Authorities through **State Wide Area Network** (SWAN).

[2] After a series of orders, on 17.09.2018, the Director, Department of Information Technology, Government of Manipur has given a proposal to resolve the issues pending in various Courts in and around Imphal.

[3] The Director, Department of Information Technology, Government of Manipur, also filed reply affidavit on 23.8.2018 reflecting his undertaking and his total commitment to provide State Wide Area Network (SWAN) and removing the glitch in the District Courts.

[4] A meeting held in the Chamber of Hon'ble the Chief Justice, High Court of Manipur in presence of Hon'ble the Chief Justice and Hon'ble Mr.Justice Kh.Nobin Singh on 17<sup>th</sup> September, 2018 at 2.30 pm and resolved as follows,

Agenda: **Status of SWAN (State Wide Area Network) connectivity at different Court Complexes of Manipur.**

The present status of SWAN connectivity at different Court complexes of Manipur has been discussed and it is informed that media connectivity have reached most of the Court Complexes, but some task for setting up of IPs need to be done to make the connectivity operational. Representatives of DIT, Manipur and High Court officials agreed to perform the task of setting up of IPs as per the schedule given below.

Sl.No.	Court Complex Name	Possible Connectivity	Date on which setting of IPs is to be done
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Sd/-

N.Deben  
(Director, IT)

Sd/-

A.Guneshwor Sharma  
Registrar General

Sd/-  
Martha Khuman  
(Informatics Officer, IT)

Sd/-  
Shantikumar  
System Analyst"

[5] We record with great appreciation of the proposal of the Director, Department of Information Technology, Government of Manipur and we also request the Registrar General and System Analyst, in consultation with the Central Project Coordinator (CPC) to ensure strict compliance of the minutes of the meeting held on 17.09.2018.

[6] Copy of this order be furnished to the CPC, High Court, headed by Hon'ble Mr. Justice N. Kotiswar Singh and all the committee members of the CPC of the High Court so as to take up follow up action in this regard.

In view of the above, this PIL stands closed, with liberty to reopen, if cause arises.

**JUDGE**

**CHIEF JUSTICE**

*Priyojit*

Annexure 2

Minutes of the meeting held in the Chamber of Hon'ble the Chief Justice, High Court of Manipur in presence of Hon'ble the Chief Justice and Hon'ble Mr. Justice Kh. Nobin Singh on 17<sup>th</sup> September, 2018 at 2:30 pm

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*Nambam Deben*

N. DEBEN  
(DIRECTOR, IT)

*M. Martha*

MARTHA KHUMAN  
(INFORMATICS OFFICER, IT)

*A. Genshwan Sharma*

REGISTRAR GENERAL

*Shantikumar*

SYSTEM ANALYST